

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.391/2012
IN
CP No.80 (ND)/2012
RT No.64/Chd/ND/2016**

Prince Sagar Jasuja & Anr.

.....Petitioners

Versus

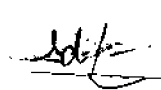
M/s Shakti Spinner Ltd. & Ors.

.....Respondents

Present: Mr. Vaibhav Sahni, Advocate for petitioners.
Mr. Aalok Jagga, Advocate for respondents.

Learned counsel for petitioners has submitted that the execution petition which was pending before the Additional District Judge, Ludhiana with regard to execution of the alleged Award dated 25.3.2012, has been dismissed on 21.2.2017. Learned counsel for respondents however contented that the respondents are intending to pursue an appropriate remedy to challenge the said order in the Hon'ble High Court. Learned counsel for Respondents further submits that on the basis of the arbitration agreement in question, the application under Section 8 of the Arbitration Act, 1996 would still survive. It was observed in the previous order dated 08.2.2017 that the parties intend to explore the possibility of a settlement, but there is no such concrete proposal coming forth.

List the matter for arguments on CA No.391/2012 to 26.4.2017.


(Justice R.P. Nagrath)
Member (Judicial)

March 21, 2017

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